नैकिन, इसके साथ ही मैं विदेश मंत्री से पूछना चाहूंगा कि इंडियन ग्रोशन में, ग्रमरीकन ग्रड्डें ग्रीर दूसरे मुमालिक के कोई ऐसे ग्रड्डें इस एरिया में हैं जो हिन्दुस्तान की सलामती या जिससे हिन्दुस्तान की हिफाजत को खतरा पैदा होता है। ग्रगर हैं, तो दूसरे ऐसे समुद्री जहाज, बेडें दूसरे मुमालिक के क्या हैं जैसे सैवंध फ्लीट है, जो इस एरिया में लाए जा रहें हैं ? इसके बारे में विदेश मंत्री जी सूचना दें।

This is confined to Sri Lanka and a naval base or a military base; it is not concerned with the whole of the Indian Ocean. That has been answered many times in this House, and I do not think I can repeat all that has been said on the Indian Ocean on this particular question.

ند کی اوالمد \* ماد د میلو ۱۱ د خلاکیمو څو ۱۳۴۰

श्री बी॰ सत्यनार पण रेड्डी: इसके श्रलावा जो भी श्रट्ठें हैं, यह तो इसी सवाल से उठता है कि श्रीलंका में श्रम-रीका जो बहरी श्रट्ठें कायम करने जा रहा है, इसके बारे में मंत्री महोदय ने कहा कि श्रीलंका ने इन्कार कर दिया है कि ऐसे कोई श्रट्ठें नहीं हैं। मैं मंत्री महोदय से पूछ रहा हूं कि ग्रगर श्रीलंका ने इन्कार किया है, ठीक है। इसके ग्रलावा कोई ऐसे श्रट्ठें इसके ग्रतराह रखना ग्रमरीकन गवर्नमेंट की तरफ से कायम करने जा रहा है या नहीं?

श्री पी॰ बी॰ नर्राल्हराव : यही मैं भर्जकर रहा हूं कि यह श्रीलंका के बारे में प्रश्न हैं।

भी सभापति : इसके बारे में नहीं ग्रा सकता । श्री रामेश्वर सिंह: मैं एक सैकण्ड लूंगा।

MR. CHAIRMAN: Mr. Rameshwar Singh, I am passing on to Question No. 82. This is all going round and round the mulberry bush.

\*82. [The Questioners (Shri Jagananath Rao Joshi and Shri Ram Lakhan Prasad Gupta) were absent. For answer vide cols. 35 infra].

्रिश्ची रामेश्वर सिंह: मैं एक सैकण्ड से ज्यादा नहीं लूंगा।

श्री सभापति : मि० कुमारन ।

श्री रामेश्वर सिंहः में इस व्यवस्था के विरोध में . . श्रीमन् श्रापकी इस व्यवस्था के विरोध में मैं वाक-ग्राउट करता हूं। जब श्राप इस तरह से चेक करेंगे . . . (व्यवधान)

श्री सभापति : ठीक है । श्राप वाक-श्राउट कर दीजिए । मैं क्या करूं । श्रापको इतने चांस देते हैं। ग्रगर इतना समय वेस्ट किया जाएगा . . . (व्यवधान)

श्री रामेश्वर िंह: ग्रापके इस रवैये के विरीध में मैं सदन त्याग करता हूं।

(At this stage the hon. Member left the Chamber).

Strike threat by the All India Federation of University and College Teachers organisations

\*83. SHRI S. KUMARAN: †

SHRI YOGENDRA SHARMA:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government are aware that the All India Federation of University and College Teachers Organisation<sub>S</sub> (AIFUCTO) has given a call

<sup>†</sup>The question was actually asked on the floor of the House by Shri S. Kumaran.

for a one-day national strike in all colleges and universities on December 15 to press for their demand which were included in a ten point charter of demands placed before the Government in April this year; and

(b) if so, what are the details in this regard and what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) Yes, Sir,

representatives (b) The of the Federation had met the Education Minister when it was explained them that most of their demands concerned the State Governments that acceptance of some of them would have financial implications for them. These demands have, however been brought to the notice of the State Governments for consideration. As for the pay scales of Directors of Physical Education and Librarians, the Central Government received representations from various quarters. The Government agreed in principle, to upgrade their scales of pay and to bring them at par with those of Lecturers, Readers, etc., from 1-4-1980, and to implement the decision in consultation with the State Governments.

SHRI S. KUMARAN; Sir, the All India Federation of University and College Teachers Organisations has given a call for a nation-wide strike on December 15. They have submitited a ten-point charter of demands to the Government nine months ago. It is still pending. That issue has not been settled so far. Sir, in this connection may I know from the Minister whether it is a fact that the Sen Committee, while revising the pay scales of the teachers in 1973, had recommended a review of the pay scales for the college teachers every

five years? If so, why has the Government failed to revise the pay scales, although eight years have passed since then?

SHRIMATI SHEILA KAUL: the federation of university teachers did put up a charter of demands. There were ten demands. As I said just now, we have already agreed to upgrade the pay scales of Directors of Physical Education and Librarians. About the tutors, demonstrators and cartographers, their dues were long expected and they were denied. have agreed to that, as I said just now. I would like to inform the hon. Member that higher education institutions in the country are maintained administered by the State Governments. We have only seven universities to look after. Some of the demanda made by the Federation have substantial financial implications and the representation when made, we wrote to the State Governments to look into the matter. We have asked them to consider it. Almost all the demands that are there concern their pay scales and other benefits. So we have been trying to ask them. If the hon, Member would like to know about the rest of them. I am willing to explain to him.

DR. BHAI MAHAIR: Sir, may I know if the hon. Minister is aware senior-grade lecturers in Delhi have got a verdict from the High Court of Delhi to the effect that the arrears of pay arising from their fixation of pay on the 1st January, 1973, should be paid to them? Months this verdict was given. till date the grants have not been released to the colleges university for the purpose of making the payment of arrears. The verdict of the High Court also is therefore, proving ineffective and there is a lot of resentment among the thousands of teachers of the Delhi University. May I know if the hon. Minister will take steps to release the necessary grant so that these arrears can be paid immediately?

MR. CHAIRMAN: What steps are you taking for releasing the grant for wiping off the arrears?

SHRIMATI SHEILA KAUL: Well, actually this question that has been asked does not arise out of this. But I will make inquiries.

MR. CHAIRMAN: Nothing out of anything here.

DR. BHAI MAHAVIR: Everything arise out of everything also.

MR. CHAIRMAN: I have put the question to her: when are you going to do it?

DR. BHAI MAHAVIR: It is a simple question. She should answer. Or she can find out.

SHRIMATI SHEILA KAUL: That is what I said.

SHRI SANKAR PRASAD MITRA: Sir, You are going against your Supreme Court judgments in constitutional cases.

MR. CHAIRMAN: It is about wiping off arrears by giving grants.

SHRIMATI SHEILA KAUL: Now I would like to tell the hon. Member that this is under appeal and the decision has not been given to us so far.

SHRI PATTIAM RAJAN: know from the hon. Minister which are the universities where the UGC scales have not been implemented so far? Also in some universities, especially in the Calicut University in Kerala, the UGC scales have not been implemented because of the objections raised here in Delhi. It is only because of the reason that they are giving some reservation for appointment of teachers from minority communities.

SHRIMATI SHEILA KAUL: Sir. you would kindly appreciate that this has reference to the State subiect.

SHRI PATTIAM RAJAN: No, this is not a state subject. That has not been implemented because of the Central Government...

MR. CHAIRMAN: The honourable Minister is quite right, it is a State subject.

SHRI PATTIAM RAJAN: They are not in a position to implement the UGC scales because they are not getting the financial aid ...

MR. CHAIRMAN: I agree with the honourable Minister that this would be properly a State subject.

SHRIMATI MARGARET ALVA: I am sorry, education is a Concurrent Subject, not a State Subject any more. It is Concurrent; both have responsibility.

MR. CHAIRMAN: May I tell you, "Concurrent subject" in the that the State has the first responsibility and it can only be undone if the Centre intervenes in the matter,

SHEL HAREKRUSHNA LICK: Then the Centre should inter-文章"自然中心的。

SHRIMATI MARGARET ALVA: The Central Government can intervene. How can you say that?

MR. CHAIRMAN: I can say that. I have said that and it has been accepted by others.

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∮NTTE: DR. SARUP SINGH: A very anomalous situation has arisen and I hope the Minister will kindly take notice of it. In 1973 the Sen Committee had recommended that after five years, seven years, depending on the situation, teachers should be considered for personal promotion on merit. Unfortunately what has happened is that the UGC has accepted it and sent letters to Universities asking to send their proposals. However, meantime the Government of India's stand is that since this could be implemented in the States only by the State Governments and since they are not implementing the scheme, the scheme cannot be implemented even in the Central Universities...

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MR. CHAIRMAN: No, it can give a direction.

DR. SARUP SINGH: No, the situation is that it cannot be done by the Government of India because the States are not agreeable to do it in their own Universities. Where then do we go? Some-times it is a State subject, sometimes it is a Central subject and there is a conflict with the result the teachers are suffering. There are Readers in Delhi University who have been there for fifteen outstanding, distinguished, vears. scholars; they might have become professors by now in other universities. Therefore, if you could bring the personal promotion scheme, I am sure, you will be resolving a very important problem which is purely an academic problem. Therefore, I hope the Minister will kindly give some thought to it.

SHRIMATI SHEILA KAUL: Thank you very much for your kind suggestion.

MR. CHAIRMAN: I think so too.

Supply of Nuclear Fuel to Tarapur Plant

\*84. SHRI RAMANAND YADAV: SHRIMATI AMARJIT KAUR:†

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the Chairman of the Atomic Energy Commission and Secretary, External Affairs Ministry, Government of India had a talk with Mr. James Maxone, U.S. Assistant Secretary of State on the issue of nuclear fuel supply to Tarapur;
- (b) whether in the last meeting the USA had expressed inability to sup-

ply nuclear fuel because of domestic anti-proliferation laws;

- (c) whether it is a fact that USA is hesitant to terminate the agreement of 1963 by mutual agreement because India would become free to find out alternative sources of nuclear fuel for the Tarapur Plant; and
- (d) if so, what are the reasons for not terminating the agreement by the Government in her own interest and start re-processing the spent fuel which has piled up at Tarapur?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHARAO): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) and (d) The future of Agreement has been under discussion with the U.S. Government. A report on the talks on this subject at the official level is now under active consideration of Government and a decision will be anounced as soon as it is made.

SHRIMATI AMARJIT KAUR: I would like to know from the honourable Minister whether there is any likelihood of this agreement coming through. If it is not possible, may I know what alternative arrangement the Government of India has made to procure this nuclear fuel for the Tarapur plant, and which those countries are?

SIRI P. V. NARASIMHA RAO: I have answered this in respect of a separate question. Actually the Tarapur agreement, as of this minute, is still in force. The future of the agreement has been discussed. A delegation from India has gone out to Washington. They have held discussions and they have submitted a report to the Government. That report is under consideration. This is the

<sup>†</sup>The question was actually asked on the floor of the House by Shrimati Amarjit Kaur.